CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 192/MP/2021

| Subject | : | Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.06.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and based on the extension of SCOD sought in the instant petition, seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner. |
|-----------------|---|--|
| Date of Hearing | : | 10.10.2023 |
| Coram | : | Shri Jishnu Barua, Chairperson Shri I. S. Jha, Member Shri A.K Goyal, Member Shri P.K. Singh, Member |
| Petitioner | : | SBSR Power Cleantech Eleven Private Limited (SBSRPCEPL) |
| Respondents | : | Solar Energy Corporation of India Limited (SECIL) and 2 Ors. |
| Parties Present | : | Shri Hemant Singh, Advocate, SBSRPCEPL Shri. Lakshyajit Singh, Advocate, SBSRPCEPL Shri Harshit Singh, Advocate, SBSRPCEPL Shri Ayush Raj, Advocate, SBSRPCEPL Ms. Lavanya Panwar, Advocate, SBSRPCEPL Shri Shaurya Kumar, Advocate, SBSRPCEPL Shri Sajan Poovayya, Senior Advocate, TPDDL Shri Venkatesh, Advocate, TPDDL Shri Anant Singh Ubeja, Advocate, TPDDL Ms. Nehal Jain, Advocate, TPDDL Shri Palash Maheshwari, Advocate, TPDDL |



Page 1 of 2

Ms. Anushree Bardhan, Advocate, SECI Ms. Surbhi Kapoor, Advocate, SECI Shri Buddy Ranganadhan, Advocate, BYPL Shri Hasan Murtaza, Advocate, BYPL Shri Sameer Sharma, Advocate, BYPL Shri Anurag Bansal, TPDDL Shri Ravi Sinha, SBSRPCEPL

Record of Proceedings

The learned counsel for BYPL circulated a note for adjournment of the proceedings on personal grounds.

2. Request for adjournment is unopposed by the Petitioner, SECI and TPDDL.

3. The Commission directed to list the instant matter along with Petition No. 235/MP/2023.

4. The petition will be listed for further hearing on 17.1.2024.

By order of the Commission

sd/-(V. Sreenivas) Joint Chief (Law)

RoP in Petition No. 192/MP/2021